

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2580
TO BE ANSWERED ON 14.03.2016**

CONTRACT LABOUR IN GOVERNMENT JOBS

2580. SHRI M. CHANDRAKASI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the extant legal provisions/norms Governing Employment of Contract Labour in Government Jobs in Central Government Departments/Public Sector Undertakings (PSUs);**
- (b) the details relating to the prevailing trend (decrease or increase) of number of contract/casual labourers in Central Government during the last two years and the current year;**
- (c) whether the Government proposes amendments to the Contract Labour (Regulation and Abolition) Act/Rules to bring parity between the contractual and permanent labour based on the premise of equal benefits for similar jobs; and**
- (d) the initiatives taken/being taken by the Government to safeguard the interests of contract labourers in the country in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

- (a): The employment of Contract Labour in Government Jobs in Central Government Departments/Public Sector Undertakings (PSUs) is governed by the provision of the Contract Labour (Regulation & Abolition), Act 1970.**
- (b): Data in regard to number of contract/casual labourers in Central Government is not centrally maintained.**
- (c): Rule 25(2)(v)(a) of Contract Labour (Regulation & Abolition) Act, 1970 stipulates that in cases where the contract workers performing the same or similar kind of work as the workmen directly employed by the principal employer, the wage rates, holidays, hours of work and other conditions of service of the contract workers will be the same as applicable to the workmen directly employed by the principal employer of the establishment on the same or similar kind of work.**
- (d): The Office of the Chief Labour Commissioner (Central) enforces the provisions of the Contract Labour (Regulation & Abolition) Act, 1970 and other labour laws in the establishment for which Central Government is the Appropriate Government. For effective implementation of various labour laws, regular inspections are conducted by the Chief Labour Commissioner (Central) organization.**
